

civil aviation. Instructions have been reiterated to all concerned to ensure that passengers and their hand baggage are put through pre-embarkation screening thoroughly so that no potential hijacker is able to smuggle weapons, explosive and other lethal objects on board. Towards this end, sophisticated electronic detection equipment, viz. Hand Held Metal Detectors, Door Frame Metal Detectors and X-Ray Hand Baggage Scanners, are progressively being installed.

#### **Charges against officials in Garment Inspection Staff**

4081. SHRI B. V. DESAI: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the quality inspection staff of the Textile Committee has made a mockery of the inspection of garments exported from the country;

(b) whether large scale corruption by these officials has been reported to Government;

(c) whether it is also a fact that under Section 23 of the Textile Committee Act, 1963 it has been made clear that the Committee may make regulation with the prior sanction of the Central Government and these have to be notified in the official gazette;

(d) whether it is a fact that in 1977 regulations have not been approved by the Centre;

(e) whether Government have enquired into the charges made against the officials in the garment inspection staff; and

(f) if so, what steps have been taken by Government to remove this reported corruption in the Department?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) and (b). Certain cases of wrong cer-

tification and allegations regarding corruption among the inspecting staff of the Textiles Committee have come to the notice of the Government.

(c) Yes, Sir. Section 23 of the Textiles Committee Act enables the Committee to make regulation and notify them, with the previous sanction of the Central Government.

(d) Yes, Sir.

(e) Inquiry is done by the competent authorities in specific instances and appropriate action is taken.

(f) Instructions have been issued by the Government to the Textiles Committee that the inspection should be done with reference to Rules and Regulations laying down objective and verifiable criteria so as to minimise the element of subjectivity and discretion on the part of the inspecting staff. The Committee has also been instructed that any complaints against the inspecting staff should be looked into promptly by responsible officers, and firm action taken against the staff found at fault. The Committee has also been told to vigorously follow the guidelines on preventive vigilance.

#### **Amendments to Articles of Association of Apparels Export Promotion Council**

4082. SHRI ASHFAQ HUSAIN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have seen the Minutes of the Executive Committee Meeting of Apparels Export Promotion Council, New Delhi, held on 5th June, 1982 and the Resolution passed under item 7(iv) regarding amendments to the Articles of Association of the Council; and

(b) what action has been taken by Government Nominees on the Executive Committee in pursuance of their duty to carry out the Directive from the Company Law Board?